

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 236/2017

New Delhi, this the 18th day of September, 2017

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Sunny,
Aged 26 years,
S/o. Late Sh. Ramesh Chander,
R/o. Village Sadrana,
Distt. Gurgaon, Haryana. ...Applicant

(By Advocate : Mr. R. K. Shukla)

Versus

1. Govt. of NCT of Delhi
Through its Chief Secretary,
Delhi Secretariat,
I.P. Estate, New Delhi.
2. The Joint Secretary,
Govt. of NCT of Delhi,
Services-II, Department, 5th Level, A-Wing,
Delhi Secretariat, New Delhi.
3. The Director,
Department of Delhi Archieve,
Institutional Area, 18-A,
Satsant Vihar Marg,
New Delhi-67.
4. The Deputy Director,
Department of Delhi Archieve,
Institutional Area, 18-A,
Satsant Vihar Marg,
New Delhi-67.Respondents

(By Advocate : Mr. Anmol Pandita with Mr. Vijay Pandita)

O R D E R (O R A L)

Hon'ble Mrs. Jasmine Ahmed, Member (J) :

Heard both sides.

2. The instant OA has been filed questioning the action of the respondents in not appointing the applicant on compassionate grounds.

3. When this OA is taken up for hearing, it is submitted by both the counsels that the respondent-GNCT of Delhi issued a latest Circular No.F.16/(01)/2015/S-II/2099 dated 29.05.2017 with regard to appraising the status of cases for appointment on Compassionate Ground in GNCT of Delhi and in pursuance of the said circular, the respondent-GNCT of Delhi has already called for fresh representation and the applicant has submitted his representation in response thereto. It is stated that the respondent will reconsider the case of the applicant in terms of the Circular dated 29.05.2017 along with others and pass appropriate orders in due course.

4. Accordingly, the OA is disposed of, without going into the merits of the case, however, in terms of the above submissions made by both the counsels. The respondents shall ensure passing of appropriate final orders within a reasonable period, but not more than six months from the date of receipt of this order.

(Jasmine Ahmed)
Member (J)

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